### HARYANA VIDHAN SABHA

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON FRIDAY, THE 10<sup>TH</sup> MARCH, 2017 AT 10.00 A.M.

# I. QUESTIONS.

Questions entered in the separate list to be asked and answers given.

#### II. MOTION UNDER RULE 15.

A MINISTER

to move that the proceedings on the items of business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

# III. MOTION UNDER RULE 16.

A MINISTER

to move that the Assembly at its rising this day shall stand

adjourned sine-die.

# IV. PAPERS TO BE LAID ON THE TABLE OF THE HOUSE.

A MINISTER	to lay on the Table the Transport Department Notification No. 13/15/2010-6T (I), dated the 5 <sup>th</sup> June, 2015, as required under Section 212 (3) of the Motor		
	Vehicles Act, 1988.		
A MINISTER	to lay on the Table the Transport Department Notification No. 13/1/2015-3T		
	(I), dated the 10 <sup>th</sup> February, 2016, as required under Section 212 (3) of the		
	Motor Vehicles Act, 1988.		
A MINISTER	to lay on the Table the Transport Department Notification No. 13/4/2016-3T		
	(I), dated the 11 <sup>th</sup> May, 2016, as required under Section 212 (3) of the Motor		
	Vehicles Act, 1988.		
A MINISTER	to lay on the Table the Transport Department Notification No. 13/1/2015-3T		
	(I), dated the 24 <sup>th</sup> May, 2016, as required under Section 212 (3) of the Motor		
	Vehicles Act, 1988.		
A MINISTER	to lay on the Table the Transport Department Notification No. 13/1/2015-3T		
	(I), dated the 19 <sup>th</sup> September, 2016, as required under Section 212 (3) of the		
8	Motor Vehicles Act, 1988.		
A MINISTER	to lay on the Table the Transport Department Notification No. 13/9/2016-6T		
	(I), dated the 10 <sup>th</sup> November, 2016, as required under Section 212 (3) of the		
	Motor Vehicles Act, 1988.		
A MINISTER	to lay on the Table the Transport Department Notification No. 13/11/2016-1T		
	(I), dated the 3 <sup>rd</sup> February, 2017, as required under Section 212 (3) of the Motor		
	Vehicles Act, 1988.		
A MINISTER	to lay on the Table the Transport Department Notification No. 13/12/2016-3T		
	(I), dated the 17 <sup>th</sup> February, 2017, as required under Section 212 (3) of the		
	Motor Vehicles Act, 1988.		
A MINISTER	to lay on the Table the Annual Report of the Haryana State Industrial and		
	Infrastructure Development Corporation Limited for the year 2014-15, as		
	required under Section 395 (b) of the Companies Act, 2013.		
	A MINISTER		

#### V. PRESENTATION OF REPORTS OF THE ASSEMBLY COMMITTEES.

1. THE CHAIRPERSON OF THE COMMITTEE ON SUBORDINATE LEGISLATION

to present the Forty Fifth Report of the Committee on Subordinate Legislation for the year 2016-2017.

2. THE CHAIRPERSON OF THE COMMITTEE ON PUBLIC ACCOUNTS

to present the Seventy Third Report of the Committee on Public Accounts for the year 2016-2017 on the Reports of the Comptroller and Auditor General of India for the year ended 31<sup>st</sup> March, 2012 Social, General and Economic Sectors (Non-Public Sector Undertakings) & District Gurgaon and Revenue Sector.

to present the Seventy Fourth Report of the 3. THE CHAIRPERSON OF THE Committee on Public Accounts for the year COMMITTEE ON **PUBLIC** 2016-2017 on the Reports of the Comptroller and **ACCOUNTS** Auditor General of India on Social, General and Economic Sectors (Non-Public Sector Undertakings) and Revenue Sector for the year ended 31st March, 2014. 4. THE CHAIRPERSON OF THE to present the Forty Sixth Report of the Committee on

COMMITTEE ON GOVERNMENT Government Assurances for the year 2016-2017. **ASSURANCES** 

6.

8.

THE CHAIRPERSON OF THE

5. THE CHAIRPERSON OF THE to present the Seventh Report of the Committee on COMMITTEE ON PETITIONS Petitions for the year 2016-2017.

THE CHAIRPERSON OF THE to present the Sixty Third Report of the Committee COMMITTEE ON PUBLIC on Public Undertakings for the year 2016-2017 on the Report of the Comptroller and Auditor General of UNDERTAKINGS India for the year ended 31st March, 2013 on Public Sector Undertakings (Economic and Social Sectors).

7. THE CHAIRPERSON OF THE to present the Forty Fifth Report of the Committee on COMMITTEE ON ESTIMATES Estimates for the year 2016-2017 on the Budget Estimates for 2015-2016 Health Department.

COMMITTEE ON THE WELFARE the Welfare of Scheduled Castes, Scheduled Tribes OF SCHEDULED CASTES, and Backward Classes for the year 2016-2017. SCHEDULED TRIBES AND BACKWARD CLASSES

to present the Fourtieth Report of the Committee on

9. THE CHAIRPERSON OF THE to present the Second Report of the Subject SUBJECT COMMITTEE ON FOOD Committee on Food and Supplies for the year AND SUPPLIES 2016-2017 on Food and Supplies Department,

Haryana. 10. THE CHAIRPERSON OF THE to present the Second Report of the Subject SUBJECT COMMITTEE ON Committee on Social Justice & Empowerment, SOCIAL JUSTICE & Women & Child Development and Welfare of EMPOWERMENT, WOMEN & Scheduled Castes & Backward Classes for the year CHILD DEVELOPMENT AND 2016-2017 on Report of the activities of the Social WELFARE OF SCHEDULED Justice & Empowerment, Women & CASTES & BACKWARD Development and Welfare of Scheduled Castes & Backward Classes Departments. **CLASSES** 

11. THE CHAIRPERSON OF THE SUBJECT COMMITTEE ON EDUCATION, TECHNICAL EDUCATION, VOCATIONAL EDUCATION, MEDICAL **EDUCATION AND HEALTH** SERVICES

to present the Second Report of the Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services for the year 2016-2017 on Education and Health Services Department.

12. THE CHAIRPERSON OF THE SUBJECT **COMMITTEE** ON PUBLIC HEALTH, IRRIGATION, POWER AND PUBLIC WORKS (B & R)

to present the Fourth Report of the Subject Committee on Public Health, Irrigation, Power and Public Works (B & R) for the year 2016-2017.

#### VI. LEGISLATIVE BUSINESS.

1. The Haryana Appropriation (No. 2) Bill, 2017.

A MINISTER

to introduce the Haryana Appropriation (No. 2) Bill;

to move that the Haryana Appropriation (No. 2) Bill be taken into consideration at once;

Also to move that the Bill be passed.

2. The Haryana Development and Regulation of Urban Areas (Amendment) Bill, 2017.

A MINISTER

introduce the Haryana Development and Regulation of Urban Areas (Amendment) Bill;

to move that the Haryana Development and Regulation of Urban Areas (Amendment) Bill be taken into consideration at once;

Also to move that the Bill be passed.

3. The Haryana Municipal (Amendment) Bill, 2017.

A MINISTER

to introduce the Haryana Municipal (Amendment)

Bill;

to move that the Haryana Municipal (Amendment) Bill be taken into consideration at once;

Also to move that the Bill be passed.

4. The Haryana Municipal Corporation (Amendment)

Bill, 2017.

A MINISTER

to introduce the Haryana Municipal Corporation (Amendment) Bill;

to move that the Haryana Municipal Corporation (Amendment) Bill be taken into consideration at once:

Also to move that the Bill be passed.

5.	The Haryana Road Infrastructure Protection Bill, 2017.	A MINISTER -4	to introduce the Haryana Road Infrastructure Protection Bill;
			to move that the Haryana Road Infrastructure Protection Bill be taken into consideration at once;
			Also to move that the Bill be passed.
6.	The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Haryana Amendment) Bill, 2017.	A MINISTER	to introduce the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Haryana Amendment) Bill;
			to move that the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Haryana Amendment) Bill be taken into consideration at once;
			Also to move that the Bill be passed.
7.	The Haryana Private Universities (Amendment) Bill, 2017.	A MINISTER	to introduce the Haryana Private Universities (Amendment) Bill;
			to move that the Haryana Private Universities (Amendment) Bill be taken into consideration at once;
			Also to move that the Bill be passed.
8.	The Haryana Nurses and Nurse- Midwives Bill, 2017.	A MINISTER	to introduce the Haryana Nurses and Nurse- Midwives Bill;
			to move that the Haryana Nurses and Nurse- Midwives Bill be taken into consideration at once;
			Also to move that the Bill be passed.
9.	The Haryana Cattle Fairs (Amendment) Bill, 2017.	A MINISTER	to introduce the Haryana Cattle Fairs (Amendment) Bill;
			to move that the Haryana Cattle Fairs (Amendment) Bill be taken into consideration at once;
			Also to move that the Bill be passed.
10.	The Haryana Panchayati Raj (Amendment) Bill, 2017.	A MINISTER	to introduce the Haryana Panchayati Raj (Amendment) Bill;
			to move that the Haryana Panchayati Raj (Amendment) Bill be taken into consideration at once;
			Also to move that the Bill be passed.
11.	The Punjab Village Common Lands (Regulation) Haryana Amendment Bill, 2017.	A MINISTER	to introduce the Punjab Village Common Lands (Regulation) Haryana Amendment Bill;
			to move that the Punjab Village Common Lands (Regulation) Haryana Amendment Bill be taken into consideration at once;
			Also to move that the Bill be passed.
CHANDIGARH: THE 9 <sup>TH</sup> MARCH, 2017.			RAJENDER KUMAR NANDAL, SECRETARY.